

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.3596 of 2020

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : None
For the Respondents : None

07/19.04.2021 The present writ petition is taken up today through Video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No.1165-1201/2021 dated 18th April, 2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days i.e., till 23rd April, 2021 in the wake of rapid/uncontrolled spread of COVID-19 pandemic.

No one appears on behalf of the parties.

An adjournment slip has been filed by Mr. Debarshi Mandal, learned A.C. to Sr. S.C. I seeking adjournment in the matter, so as to enable the respondents to file counter affidavit to the amended writ petition.

In view of the said prayer, put up this case on 17th June, 2021.

Till then, the interim order dated 4th February, 2021 shall continue.

(Rajesh Shankar, J.)

Rohit